

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO32...OF 2026**

IN THE MATTER OF:

MADHUSUDAN PALAI AND OTHERS

APPLICANTS

VERSUS

STATE OF ODISHA AND ORS

RESPONDENTS

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PLACE: Bhubaneswar

DATE: 22/01/2026

SANKAR PRASAD PANI

ASHUTOSH PADHY

ADVOCATE'S

Plot 2132/4814, NageswarTangi, Bhubaneswar 751002 Cell-9437279278,

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SYNOPSIS

That the present application challenges the illegal operation of morrum and Laterite stone quarry in Mouza- Ramchandrapur, Tahasil- Tangi, District Khordha by the successful bidder of the quarry and her associates without having statutory clearances from the competent authorities. That the successful bidder and her associates are operating the quarry illegally without having Environmental Clearance, Consent to Establish and Consent to Operate from the competent authorities. Further the successful bidder along with her associates has felled number of trees prior to starting the mining operation.

LIST OF DATES

26/04/2019	Govt of Odisha issued a guideline for prevention of illegal mining of minor minerals
12/09/2025	Advertisement made by Deputy Director Of mines, Khordha Circle
08/10/2025	Applicant No.1 filed objection to the advertisement/ tender notice before the DM Khordha and DDM Khordha Circle
11/01/2026	Photographs of the felling of trees and Mining operation
14/01/2026	Applicants along with villagers approached all the concerned authorities

- 19/01/2026 News published in odia newspaper Sambad
- 19/01/2026 Applicants through their counsel approached all the concerned authorities
- 20/01/2026 SEIAA Odisha wrote a letter to the DDM Khordha Circle to inquire into the matter

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

*(Under Section 14 , 15, 20 r/w. Section 18(1) & (2) of the National
Green Tribunal Act, 2010)*

ORIGINAL APPLICATION NO OF 2026

IN THE MATTER OF:

- 1. Madhu Sudan Palai**, S/o Late Binayak Palai aged about 51 years
- 2. Pabitra Palai**, S/o Padma Charan Palai aged about 48 years
- 3. Balaram Palai**, S/o Tarakeswar Palai (all are residents of At-Jharia
Ramachandrapur Po-Badapari, Dist- Khordha, Pin- 752023)

APPLICANTS

VERSUS

- 1. State of Odisha** represented by Chief Secretary, Government of
Odisha, Lokaseva Bhawan, Bhubaneswar csori@nic.in
- 2. Collector & Dist. Magistrate Khordha**, At/PO/Dist- Khordha, PIN-
752069, email- dm-khurda@nic.in
- 3. Director of Mines and Geology**, Bhubigyan Bhawan , Bhubaneswar,
Khordha, PIN-751001 dirmines_odisha@rediffmail.com
- 4. Tahasildar, Tangi**, At/Po/PS- Tangi, Dist- Khurdha tdrtangi@gmail.com
tah.tangikh-od@nic.in
- 5. Deputy Director Of Mines Khordha Circle**, At/po- office of the deputy
director of mines Khordha circle, BDA Colony, Near New Bus stand,
Khordha, Pin- 752056, Email- ddgmines.khordha@gmail.com

- 6. Member Secretary, Odisha State Pollution Control Board, At/Po- A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha**
Email: paribesh1@ospboard.org, member.secy@ospboard.org
- 7. Member Secretary, State Environment Impact Assessment Authority (SEIAA), Odisha, Bhubaneswar, 5RF-2/1, Acharya Vihar, Unit – IX, 751022** Email: seiaaodisha@gmail.com, MS-SEIAA-OR@gov.in
- 8. Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office (EZ), A/3, Chandrasekharpur, Bhubaneswar – 751023,** Email: roez.bsr-mef@nic.in,
- 9. Superintendent of Police Khordha, At/Po/Dist.: Khurda, PIN: 752055,**
Email- spkda.odpol@od.gov.in
- 10. Urmila Behera, At-Panichhatra, Malipada, Khordha, Pin- 752018,**
Odisha (Successful bidder of Ramchandrapur Laterite Stone Quarry-2)
- 11. Bhagirathi Palai, S/o- Meru Palai, aged about 50 years, At- Ramchandrapur(Jharia), Po- Badapari, Dist- Khordha, Pin- 752023**
- 12. Subrat Mangaraj, S/o- Prasanna Palai, aged about 35 years, At- Ramchandrapur(Jharia), Po- Badapari, Dist- Khordha, Pin- 752023**
- 13. Hemanta Kumar Senapati, S/o- Hrushikesh Palai, aged about- 45 years,**
At- Ramchandrapur(Jharia), Po- Badapari, Dist- Khordha, Pin- 752023
- 14. Prabhat Routray, S/o- Narasingh Routray, aged about- 57 years, At/Po- Chandeeswar, Dist- Khordha, Pin- 752023**

15. Sudhakar Mohapatra, S/o- Kartika Mohapatra, aged about- 44 years,

At/Po- Chandeswar, Dist- Khordha, Pin- 752023

16. Rasananda Kalas alias Tera Kalas At/Po-Maliapada, Dist- Khordha PIN-

752018

RESPONDENTS

- I. The address of the Counsel of Applicant is given for the service of notices of this APPLICATION.
- II. The addresses of the Respondents are given above for the service of notices of this APPLICATION. Private Respondent is the successful bidder of Laterite Stone Quarry. Regional office of MoEFCC to monitor the EC conditions and SEIAA is the authority to issue the Environmental Clearance, Deputy Director Of mines has issued the advertisement for auction of the quarry source, State Pollution Control Board has a duty to ensure no mining takes place without consent of the Board.
- III. The Present Application Challenges the inaction of the state respondents and SPCB against illegal and unauthorized Laterite stone quarry and Morrum Mining in Ramachandrapur Mouza, Tangi Tahasil, Khordha District without having valid permissions.

IT IS MOST RESPECTFULLY SHOWETH-

1. That the Applicant No-1 is the resident and Elected Sarpanch (GramPanchayat head) of Ramachandrapur Gram Panchayat and other Applicants are also the villagers of Ramachandrapur, where the illegal quarrying by the private respondents is ongoing. The villagers have been consistently objecting to the laterite stone quarry operation for last 20 years and at different time approached the Orissa Highcourt and Honble NGT. The OA No 5 of 2023 is still pending before the Honble NGT in regard to Bariko Laterite Stone Quarry where in the Applicant No 1 is the petitioner and Bariko is the adjoining village in same Ramachandrapur Gram Panchayat.
2. That on dated 12/09/2025 vide letter No. 2111, the Deputy Director of Mines Khordha Circle, Khordha has issued one advertisement for auction of 8 number of quarries including **Ramachandrapur laterite Stone Quarry 1 and Laterite Stone Quarry 2**. Copy of the advertisement dated 12/09/2025 is annexed here unto as **ANNEXURE-1**.
3. It is pertinent to mention here that the Sarpanch of the Ramchandrapur Gram Panchayat has also approached the District Magistrate Khordha and Deputy Director of Mines Khordha on dated 08/10/2025 opposing the Auction notice dated 12/09/2025 on the ground that the previous quarry voids are still not reclaimed, in the garb of auctioned quarry more illegal mining will take place and will have huge impact on the adjoining agricultural lands. However, the District Magistrate Khordha and Deputy

Director of Mines Khordha have not taken any steps to recall/cancel the tender notice dated 12/09/2025. The oppression of the applicants are found to be correct and in the garb of auction there will be rampant illegal quarrying from Govt and Pvt land. Copy of the objection letter dated 08/10/2025 is annexed here unto as **ANNEXURE-2**.

4. That the successful bidder of **Ramachandrapur Laterite Stone Quarry-2** along with her henchmen from Ramachandrapur and Chandeswar Village has started **clearing the land and felling the trees from the Ramchandrapur Laterite Quarry-2** exists over Khata No.- 468, Plot No.-640, Mouza- Ramchandrapur in Khordha **on 11/01/2026 by engaging Earth Movers and Tractors and** uprooting the trees existed over the quarry site **without obtaining the statutory clearances like Approved Mining Plan, Environmental Clearance, Consent to establish (CTE), Consent to operate (CTO), Lease Agreement and transit permit (Y-form)**. Applicant No 3 has opposed such illegal felling of trees and clearing the land from the auctioned site as well as the private land of the applicant to which the supporters of the auction holder has abused and threatened the applicant No 3. The Applicant No 3 approached the Tangi Police Station on 13th January 2026 but the IIC refused to accept the complaint and applicant returned without any relief and remedial action.

5. It is pertinent to mention here that the Successful Bidder of the quarry in question along with her associates Respondent No. 11-15 are extracting morrum and laterite stones illegally without any statutory clearances. That the Respondent No. 10 is the successful bidder of the quarry in question and Respondent No. 11-13 are operating the quarry illegally by threatening the villagers and all the machinery and vehicles that are engaged in the illegal quarrying activity are of Respondent No. 14, 15 and 16 There has been many cases in various police station against Resp No 16 relating to illegal quarrying. Respondent No 13 Hemanta Kumar Senapati claims to be engaged by the Respondent No 16 for illegal quarrying in the garb of highest auction bidder. Hence it is a larger syndicate operating the quarries in a clandestine manner and deeper inquiry into the incident will expose the nexus of the mining mafias with the government officers and Local Police.
6. Further the Respondent No. 14 and 15 are supervising the quarrying activity claiming that they are the business partner of Respondent No.10 (Successful Bidder) and they have invested their money in the auction of the source. Needless to say, that as a practice the mining leases are secured in the name of a person who can qualify the conditions of the Auction but the same is operated by the Mafias who usually invest the money and oversee the day to activities of mining operation.

7. That in the present case, the private respondents without waiting for all the statutory clearance have started operation only on the basis of being the highest bidder in the auction process and demarcation of the quarry site. Needless to say, in a similar incident in Bariko Laterite Quarry, the mining department has filed police complaint and FIR is registered against the operator. However, in the present case no action has been taken even after the incident took place on 11th January 2026 and formal complaint have been lodged with all the authorities
8. That the Applicants have verified the Parivesh (<https://parivesh.nic.in/newupgrade/#/trackYourProposal>) portal and could not find any Environmental Clearance granted in favor of Ramchandrapur Laterite Quarry-2, which implies that the Private Respondent has not obtained Environmental Clearance for mining activity.
9. It is further submitted that the Applicant has also verified the Online Consent Management & Monitoring System (<https://odocmms.nic.in/OCMMS/>) to check whether the Private Respondent has obtained CTE and CTO from State Pollution Control Board, however the Applicant found that the Private Respondent has not obtained any permission from the State Pollution Control Board to start mining activity. Needless to say that the grant of CTE and CTO have been

fully online right from filing of application for permission till grant of Consent to Operate.

10.It is pertinent to mention here that the lease was primarily intended for Laterite stone as per the advertisement. However, the Private Respondent is illegally extracting and transporting Morrum from the site, which constitutes a theft of minor minerals and a loss to the state exchequer. From 18th Jan2026, the extraction of laterite has been started using stone cutter machine,

11.It is not out of place to mention here that to facilitate these illegal operations, the bidder has uprooted several mature cashew and Acacia trees that existed over the land. The giant banyan tree is also threatened as the soil around tree has been removed and can be felled at any point. No prior permission from the Forest Department or from the Competent Authority has been obtained by the Private Respondent for this deforestation.

12.That the Applicants along with other villagers of Ramchandrapur have also approached to all the concerned authorities on dated 14/01/2025 and through email of the Applicant No 2 on **15thJan2026** regarding the illegal mining operation carrying out by the private Respondent, however as on date no action has been taken by the concerned authorities.

13. That the Applicants along with other villagers have already approached to all the concerned authorities on **dated 14/01/2026** stating that the Private

Respondent is illegally extracting morrum and laterite from **Ramchandrapur Laterite Stone Quarry-2** without any statutory permissions from the concerned authorities, however no action has been taken as on date. Copy of the representation dated 14/01/2026 is annexed here unto as **ANNEXURE-3**.

14. It is further submitted that again on dated **19/01/2026 Applicants through their counsel** made a representation with Photographs of mining operation to all the concerned authorities stating that the private respondent is carrying out illegally extracting morrum and laterite from the Ramchandrapur Laterite Quarry-2. However, as of now no action has been taken by the concerned authorities to stop the illegal mining. Further the photographs clearly depict the vehicle details, machineries, persons engaged in transportation of laterite stone and supervising the quarry. Copy of the representation dated 19/01/2026 is annexed here unto as **ANNEXURE-4**.

15. It is pertinent to mention here that the **SEIAA Odisha on dated 20/01/2026** wrote a letter to the Deputy Director of Mines, Khordha circle to inquire into the matter and to take necessary action against the successful bidder (Private Respondent). Needless to say, the SEIAA is the authority to grant Environment Clearance and apparently in this case SEIAA has not granted Environment Clearance and requested the Deputy Director of Minerals, Khurdha to take action in case of violation. Copy of

the letter dated 20/01/2026 written by SEIAA Odisha is annexed here unto as **ANNEXURE-5**.

16. It is not out of place to mention here that from the photographs of the site in question, it is clear that the Private Respondents have started mining activity by clearing the full grown/ mature trees existed over the site in question. Copy of the photographs dated 11th Jan2025, showing mining activity by clearing standing trees is annexed here unto as **ANNEXURE-6**.

17. It is further submitted that the Private Respondent and their henchmen claiming to be the business partners of the highest bidder have felled the trees and then after **dumping the overburden materials on private land bearing Plot No.- 641, Khata No.- 775/55, Mouza- Ramachandrapur, Area- 1.255 Ac.** and the same land belong to family of Applicant No.-3. That the Applicant No.-3 has also approached the Inspector In-Charge Tangi Police Station on dated 13/01/2026 and again the women members of applicant no 3 approached the IIC Tangi on **18thJan2026**, however the IIC refused to accept the complaint and no action has been taken by the police. **The land of Applicant No 3 is adjacent to the quarry site and never the consent of the applicant no 3 has been taken during demarcation and posting of pillar. Needless to say that the IIC Tangi has a responsibility to stop illegal mining operation and to take action**

once it is brought to his notice. On the contrary the local police intimidating the villagers and protecting the mining mafia.

18. That the private respondents are operating the laterite quarry in absence of statutory permissions from the concerned authorities. This issue of illegal mining activity is widely covered in various odia newspapers such as Sambad on 19th January 2026 and Orissa Post (English daily) on dated 22/01/2026. Despite of wide publicity of the news and complaints made to the authority, the inaction of authorities suggests the authorities are hand in glove with mafias and allowing the illegal mining operation to happen. Copy of the News Clipping is annexed here unto as **ANNEXURE-7**.

19. It is humbly submitted that because of the previous illegal quarrying in the locality the water that use to flow from upper elevation to the agricultural land is being obstructed in the quarries and the villagers are facing water scarcity for their agricultural land. Further illegal quarry has resulted in felling thousands of trees and destroyed the forest and environment of the locality. The animals are severely affected as their grazing grounds are being illegally mined out and at times the animals are being trapped in the deep quarries.

20. That in order to check the illegal mining, Government of Odisha has come out with a guideline dated **26/04/2019** where in instructions for prevention of illegal mining of minor minerals issued from time to time. The instructions include robust monitoring mechanism, **revenue and police**

administration shall seize the machine and vehicles, criminal proceedings, temporary check gates, squads should be constituted, technical support of ORSAC may be taken for satellite based monitoring, all complaints of unauthorized quarrying be inquired by Sub-Collector/Tahasildar **within 72 hours and** prompt remedial measures be taken and monthly review of violation cases are suggested in the guideline and none of the points have been followed by the District Administration and Tahasildar. Copy of the Revenue department letter dated 26/04/2019 is annexed here unto as **ANEXURE-8**.

21.Hence the lifting of morrum and laterite stone are illegal and warrants appropriate action by the concerned Tahasildar/Mining Officer to the extent of seizure of vehicles, criminal proceedings against the person concerned and prohibiting the persons from lifting the morrum. It is submitted that no deterrent action has been taken till date, though the Govt. **Circular of 26/04/2019 says action has to be taken within 72 hours (3days).**

22. That the Revenue and Disaster Management, Odisha has come out with the resolution dated 28th June 2018 to adopt the technologies to check the illegal mining and responsibilities of authorities to be fixed for failure to curb illegal mining, but no action has been taken as on date. In fact, the authorities who has duty to check illegal mining are becoming partner in

the crime to loot illegal minerals and thereby causing the loss to state exchequer and damage to environment.

23. That Hon'ble NGT in OA 83 of 2022 has directed the Director of Geology to measure the illegal laterite stone and Morrums quarries in Mayurjhalla Mouza. Pursuant to the direction, Geology department with help of ORSAC and Mining Consultant, a detailed scientific measurement was carried out.

24. That in Original Application No 54 of 2018, Hon'ble Tribunal vide order dated 24th Dec 2021, has directed the Home Secretary, Government of Odisha to constitute a **Special task Force** to look into the illegal morrum and laterite mining in Nijigarh Tapang Panchayat of Khordha District. The relevant para 7 of the order is reproduced as follows

“Para-7: In view of above, we direct Home Secretary, DGP and Chairman, State PCB, Odisha to hold a joint meeting within two weeks and constitute an appropriate Special Task Force (STF) to consider registering a criminal case for investigation of the crime in question to identify the violators and bring them to justice. Apart from such action, there is need for further preventive and remedial action for protection of environment and enforcement of environmental laws, including recovery of compensation and restoration measures. A joint Committee comprising of MoEF&CC (Regional Office at Bhubaneswar), CPCB, State PCB, SEIAA, Odisha and District Magistrate, Khurda may meet

within two weeks to plan remedial action in this regard. The State PCB will be the nodal agency for coordination and compliance. The Committee may undertake visit to the site, interact with the stakeholders and plan further action. The Committee may also ascertain the identity of the law violators in coordination with the investigators or otherwise and proceed against them for enforcement of environmental norms, including action of stopping the illegal mining. It may furnish its action taken report within four months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The report may also be uploaded on the website of CPCB to enable any of the parties to file response thereto. List for further consideration on 25.04.2022”

25.That the Hon’ble Tribunal in Original Application No. 837/2018 vide order dated 31/07/2020 (**Sandeep Mittal vs MOEFCC**) in Para 2 there was flagrant violation of conditions of Environmental Clearance and adequate monitoring was not taking place, vide order dated 30.10.2018, the Tribunal observed that compliance of conditions of Environmental Clearance must be monitored on periodical basis, **at least once in a quarter**. Accordingly, the Ministry of Environment, Forest and Climate Change (MoEF&CC) was directed to review and strengthen the mechanism for the purpose and furnish a report.

Para3. The matter has thereafter been considered on several dates including 29.04.2019, 23.07.2019 and 22.11.2019. It has been repeatedly found that the mechanism for monitoring environmental norms is inadequate, as a result of which there is rampant violation of Environmental Clearance (EC) conditions, as noted by this Tribunal in several cases. The Tribunal also noted the observations in the Judgments of the Hon'ble Supreme Court in T.N. Godavarman Thirumulpad Vs. Union of India & Ors. (2014) 4 SCC 61 and Lafarge Umiam Mining Private Limited Vs. Union of India, (2011) 7 SCC 338 that power of the regulator under Section 3(3) of the Environment (Protection) Act, 1986 is **coupled with duty and there is a need for effective monitoring mechanism**. The Hon'ble Supreme Court also observed that there is poor monitoring and there are huge gaps in laying down of conditions and enforcement thereof. Such observations have also been made by the Comptroller and Auditor General of India (CAG), pointing out deficiencies on this aspect.

26. That Section 4 of *The Orissa Minerals (Prevention of Theft, Smuggling and other Unlawful Activities) Act, 1988* **Restriction on possession, storage, etc. of minerals states that** “No person shall-

(i) possess, store, sell, trade in or otherwise deal with any mineral except under and in accordance with terms and conditions of a licence: or

(ii) transport or remove any mineral from any place except under and in accordance with the terms and conditions of a permit.”

And Further Section 12 of the Act Prescribes the Penalty such as - (1) Whoever fails to comply with or contravenes any of the provisions of this Act or the rules shall, on conviction, be punishable with imprisonment for a term which may extend to two years or with fine which may extend to ten thousand rupees or with both.

27. That Section 51 provides for Penalties:— (1) (i) Whenever any person is found extracting or transporting any minor mineral or on whose behalf such extraction or transportation is being made otherwise than in accordance with these rules, **shall be presumed to be a party to the illegal extraction or removal of such minor minerals and every such person shall be punishable with simple imprisonment for a term which may extend to two years or with fine which may extend to five lakh rupees or with both and in case of a continuing contravention, with an additional fine which may extend to five thousand rupees for every day during which such contravention continues after conviction for the first such contravention.** (ii) The Collector or Sub-Collector or Tahasildar or Director or Joint Director or Deputy Director or Mining Officer or Senior Inspector of Mines or Divisional Forest

Officer or Assistant Conservator of Forest or Range Officer or Police Officer not below the rank of Sub-Inspector of Police may seize the minor minerals and its products together with all tools, equipments and vehicles used in committing such offence within their respective jurisdiction. (ii), not exceeding the maximum amount of fine prescribed under these rules and value of the mineral and other properties seized and on payment of such fine and value, the seized mineral and properties shall be released forthwith: **Provided that the accused shall be liable to furnish an undertaking or bond to the effect that he shall not commit such offence in future:** (2) Whenever any person trespasses into any land in contravention of the provisions of these rules, such trespasser may be served with an order of eviction by the Tahasildar or Sub-Collector or Collector or Deputy Director or Mining Officer or Assistant Mining Officer or Divisional Forest Officer or Assistant Conservator of Forest or Range Officer within their respective jurisdiction and such Government Officer, if necessary, may obtain the help of the police to evict the trespassers from the land. (5) If the person committing an offence under these rules is a company, every person, who at the time the offence was committed, was in charge of and was responsible to the company for the conduct of business of the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished as per the provisions of the Act and these rules. (7) In case of breach of any

condition of the lease deed, the Competent Authority may give notice of sixty days to the lessee to rectify the defects within the time specified and if the lessee fails to rectify the defects within the specified time, the Competent Authority may cancel the lease and/or levy a penalty not exceeding rupees fifty thousand. (8) In case of breach of any condition mentioned in rule 37 of these rules and other conditions which the Competent Authority might have specified while granting a quarry permit, the Competent Authority may impose a penalty which may extend to rupees five thousand per day and in the event of continuing contravention, the Competent Authority may cancel the permit and in such case the minerals lying on the land from which the same are extracted shall thereafter become the property of the Government and be disposed of by public auction.

28. That despite of the provision for criminal prosecution which upon conviction will end in two-year imprisonment, the Tahasildar took no deterrent measures for which mafias are encouraged and the offender to continue with the illegal mining.

29. That Extraction of Minor Minerals without prior Environment Clearance is an offence under Section 15 of the Environment Protection Act 1986 **and same is reproduced as follows**

“(1) Whoever fails to comply with or contravenes any of the provisions of this Act, or the rules made or orders or directions issued

thereunder, shall, in respect of each such failure or contravention, be punishable with imprisonment for a term which may extend to five years or with fine which may extend to one lakh rupees, or with both, and in case the failure or contravention continues, with additional fine which may extend to five thousand rupees for every day during which such failure or contravention continues after the conviction for the first such failure or contravention.

(2) If the failure or contravention referred to in sub-section (1) continues beyond a period of one year after the date of conviction, the offender shall be punishable with imprisonment for a term which may extend to seven years.”

30. That District Collector is the authority under the Environment Protection Act 1986 to initiate criminal prosecution under Section 19 of Environment Protection Act 1986 and the District Magistrate, Khordha in the present case failed to discharge the duties and hence the Hon’ble Tribunal may call for a satisfactory reply and direct the Chief Secretary for necessary action to that effect.

31. That while upholding the Criminal Prosecution in an illegal sand mining case namely Jayant Etc Vs State of Madhya Pradesh, Criminal Appeal No 824-825 of 2020, Hon’ble Supreme Court on 3rd December 2020 has opined that violators cannot be permitted to go scot free on payment of penalty only. T

here must be some stringent provisions which may have deterrent effect so that the violators may think twice before committing such offences and before causing damage to the earth and the nature.

32. Illegal mining of minor minerals is not only theft of Govt. revenue inviting prosecution under the appropriate provisions of the IPC but also invites prosecution under the provisions of **the Prevention of Money Laundering Act, 2002.**

33. That Section 3 of the Prevention of Money-Laundering Act, 2002, reads as under: - “3. Offence of money-laundering- Whosoever directly or indirectly attempts to indulge or knowingly assists or knowingly is a party or is actually involved in any process or activity connected proceeds of crime including its concealment, possession, acquisition or use and projecting or claiming it is untainted property shall be guilty of offence of money-laundering.”

34. Section 4 of the Act which prescribes the punishment for money laundering, reads as under: - “4. Punishment for money-laundering- Whoever commits the offence of money-laundering shall be punishable with rigorous imprisonment for a term which shall not be less than three years but which may extend to seven years and shall also be liable to fine. Provided that where the proceeds of crime involved in money-laundering relates to any offence specified under paragraph 2 of Part A of the Schedule, the provisions of this section shall have effect as if for the

words “which may extend to seven years”, the words “which may extend to ten years” had been substituted.”

GROUNDNS

- A. That the Private Respondent being the highest bidder of the Quarry and her supporters are continuing the mining activity illegally without obtaining prior permissions from the competent Authorities.
- B. That the operation of the quarry without Environment Clearance, Mining Plan, Consent to Operate and Consent to Establish, Lease agreement and Transit Permit is bad in law and warrants stringent action **including the forfeiting of Security Money deposited with the Mining Department pursuant to auction.**
- C. That the previous illegal quarrying activity by the mafias in collusion with the district administration resulted in abandoned pits and same is endangering life and livestock of local residents
- D. That the felling of Accacia, cashew nut trees and associate plants causing deforestation and land degradation is against the principle of sustainable development and Precautionary Principle.
- E. That the Petitioners and other residents of locality have a right to Clean Air and Water which is guaranteed by expanding the scope of Article 21 of Constitution of India and same has been violated.
- F. That the ongoing illegal quarrying destroying the local ecology is against the spirit of Article 48A and 51A(g) that mandates for protection of environment
- G. That the Private Respondent is dumping the mines overburden on the land of Applicant No.3 and inaction of authorities raises a substantial question regarding enforcement of law,

LIMITATION

That there is a subsisting cause of action because of the ongoing illegal quarrying activity started on 11thJan2026 and inaction of state respondents pursuant to complaints. The OA is filed within six months from the cause of action started, hence the application is not barred by limitation.

INTERIM PRAYER

Hon'ble Tribunal may please to direct the District Collector Khordha to immediately stop the laterite stone quarrying in Ramchandrapur Mouza of Tangi Tahasil in Khurdha District till final disposal of the Original Application.

PRAYER

The Hon'ble Tribunal may please to consider to pass the following directions.

- I. Constitute a committee to assess the damage cause to the site in question and quantum of morrum and laterite stone extracted illegally and its market value, cost of restitution and environmental compensation and recover from the private respondents**
- II. Fix the accountability/responsibilities of the concerned Govt. authorities for their inaction and wilful dereliction of duties causing loss to the state exchequer and damage to the environment
- III. Direct the Deputy Director of Mines, Khordha Circle to prosecute the illegal miners and forfeit the security money of Private Respondent No 10 for operating the quarry without any permission.

- IV. Direct the DM Khordha to restore the land to its original condition and ensure plantation of trees on the said land.
- V. Pass such other orders/directions as may be deemed fit and proper in the bonafide interests of justice.

And for this act of kindness, the petitioners as in duty bound shall ever pray.

Bhubaneswar

22/01/2026

By the Applicants Through

S. Panigrahi *A.P. Panigrahi*

ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.- OF 2026

IN THE MATTER OF:

MADHU SUDAN PALAI AND OTHERS... APPLICANTS

VERSUS

STATE OF ODISHA AND OTHERS.... RESPONDENTS

AFFIDAVIT 22 JAN 2026

I, Madhu Sudan Palai, S/o- Binayak Palai, aged about 51 years, At- Nuasahi, Ramchandrapur, Po- Badapari, Dist- Khordha, Pin- 752023, do hereby solemnly affirm, and declare as under:

- 1. That I am one of the Applicant in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
- 2. That I have been authorized by other Applicants to file this affidavit.
- 3. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted on my instruction.

Madhu sudan palai
DEPONENT

VERIFICATION

Verified on this 22 day of 2026.....2026 at BBR that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By
Advocate 0-1018/23
Advocate

Madhu sudan palai
DEPONENT



(the above named deponents) being duly identified by Sr. *S.P. Pr...* Advocate, Bhubaneswar, appears before me on 22 JAN 2026 at *Atan M.* on oath the contents of the affidavit are true to the best of his/her/their knowledge and belief

Deponent(s) Notary, Bhubaneswar

Janmejaya Rautray
JANMEJAYA RAUTRAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR
REGD. NO. ON-86/2012
Mob No-7978581217

ଓଡ଼ିଶା ସରକାର

ANNEXURE-1

ଖଣି ଉପ-ନିର୍ଦ୍ଦେଶକଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଖୋର୍ଦ୍ଧା କ୍ଷେତ୍ର, ଖୋର୍ଦ୍ଧା

ତା: ୧୨।୦୯।୨୦୨୫

ସଂଖ୍ୟା: ୨୧୧୧

ଟେଣ୍ଡର ନିମନ୍ତ୍ରଣ ବିଜ୍ଞପ୍ତି

No. G-39: ମାଲଟୁ ଏବଂ ମିନେରାଲ (ଡେଭଲପମେଣ୍ଟ ଆଣ୍ଡ ରେଗୁଲେସନ୍) ଆକ୍ଟ, ୧୯୫୭ର ଧାରା ୧୫ରେ ରାଜ୍ୟ ସରକାରଙ୍କୁ ଦିଆଯାଇଥିବା କ୍ଷମତା ଅନୁସାରେ ଏବଂ ସମୟ ସମୟରେ ସଂଶ୍ଳେଷିତ ଓଡ଼ିଶା ମାଲିକାନା ନିନେରାଲ କନ୍ଟ୍ରେସ୍ ନିୟମ, ୨୦୧୬ ଅନୁଯାୟୀ ୦୮ ସଂଖ୍ୟକ ଲଗୁଣଶିଳ୍ପ ଉତ୍ପାଦନ ଇ-ନିଲାମ ମାଧ୍ୟମରେ ଲିଟ୍ ଅନୁଦାନ ପାଇଁ ଟେଣ୍ଡର ଆହ୍ୱାନ କରାଯାଉଛି ।
 ଉପରୋକ୍ତରେ, କ୍ୱାରି ଲିଟ୍ ଅନୁଦାନ ପାଇଁ 'ଫର୍ମ-ଏମ୍' ଫର୍ମାଟ୍ରେ (ଉତ୍ତମ ଡିଜିଟାଲ ଓ ଫିଜିକାଲ) ବୈଷୟିକ ବିତ୍ ଆମନ୍ତ୍ରଣ କରାଯାଉଛି ।
 ଇଲେକ୍ଟ୍ରୋନିକ୍ ନିଲାମରେ ଅଂଶଗ୍ରହଣ ପାଇଁ ଯୋଗ୍ୟ ସର୍ଭ, ତାରିଖ ଏବଂ ସମୟ ଟେଣ୍ଡର ଡକ୍ୟୁମେଣ୍ଟରେ ପ୍ରଦାନ କରାଯାଇଛି । କ୍ୱାରିଗୁଡ଼ିକ ପାଇଁ ଇ-ନିଲାମ ପ୍ରକ୍ରିୟାର ସମୟସୀମା, ବିଜ୍ଞପ୍ତି, ଅପ୍ଡେଟ୍ ଏବଂ ଅନ୍ୟାନ୍ୟ ବିବରଣୀ ସହିତ ଟେଣ୍ଡର ଡକ୍ୟୁମେଣ୍ଟକୁ <https://www.mstceommerce.com> ଡେଭୋପମେଣ୍ଟରୁ ଡାଉନଲୋଡ୍ କରାଯାଇପାରିବ ।
 ଆଗ୍ରହୀ ବିତରମାନେ ଉପରୋକ୍ତ ଡେଭୋପମେଣ୍ଟରେ ନିଜକୁ ପଞ୍ଜୀକୃତ କରିପାରିବେ । ସଫଳ ପଞ୍ଜୀକରଣ ପରେ ଇ-ନିଲାମ ପ୍ରକ୍ରିୟାରେ ଅଂଶଗ୍ରହଣ ପାଇଁ ବିତରମାନେ ଲଗଭର୍ଣ୍ଣ ଆଇଡି ଏବଂ ପ ସ୍ୱାକ୍ଷର ପାଇବେ । ମଡେଲ ଟେଣ୍ଡର ଡକ୍ୟୁମେଣ୍ଟ ଏବଂ ମିନେରାଲ ରୁକ୍ ସାରାଂଶ ଉପରୋକ୍ତ ଡେଭୋପମେଣ୍ଟରେ ମାଲିକାନାରେ ଉପଲବ୍ଧ ।
 ଲଗଭର୍ଣ୍ଣ ବିତରମାନେ ନିଜର ଲଗଭର୍ଣ୍ଣ ସୁଦ୍ଧା ID ଏବଂ ପାସୱାର୍ଡ ବ୍ୟବହାର କରି ଫର୍ମ - Mରେ ଆବେଦନାକାରୀ ବିବରଣୀ ଏବଂ ପ୍ରମୁଖ୍ୟ ବାଧ୍ୟତାମୂଳକ ଡକ୍ୟୁମେଣ୍ଟ ଦାଖଲ କରିବେ । 'ଫର୍ମ-ଏମ୍'ର ସଫଳ ଦାଖଲ ପାଇଁ ବିତରମାନେ ଇ-ନିଲାମ ପୋର୍ଟାଲରେ ଉପଲବ୍ଧ 'ବିତର ମାଲିଆଲ'କୁ ଅନୁସରଣ କରିବା ଉଚିତ । ଇ-ଟେଣ୍ଡର ଦାଖଲ ପାଇଁ ବିତରଙ୍କୁ ଦିଆଯାଇଥିବା ଅବଧି, ଖବରକାର ଏବଂ MSTC ଡେଭୋପମେଣ୍ଟରେ ଟେଣ୍ଡର ବିଜ୍ଞପ୍ତି ପ୍ରକାଶ ହେବା ଦିନଠାରୁ ଗଣନା କରାଯିବ ।

ସମୟ ସୀମା:

ଟେଣ୍ଡର ଡକ୍ୟୁମେଣ୍ଟରେ ସବିଶେଷ ସମୟ ସୀମା ଉପଲବ୍ଧ ଅଛି ।

ଟେଣ୍ଡର ଆବେଦନର ଶେଷ ତାରିଖ: ୦୯।୧୦।୨୦୨୫

ଆବେଦନ (ବୈଷୟିକ ବିତ୍) ଖୋଲିବା ତାରିଖ: ୧୩।୧୦।୨୦୨୫

ନିଲାମ ତାରିଖ: ୨୭।୧୦।୨୦୨୫ ରୁ ୦୩।୧୧।୨୦୨୫

କ୍ର. ନଂ.	କ୍ଷେତ୍ର	କିଲା	ତହସିଲ	ସୋର୍ସର ନାମ	ନିନେରାଲ	ଲାଣ୍ଡ ସେକ୍ସନ				ପରିମାଣ	MAC per M ² (in Rs.)	MGQ Per Year	
						ମୌଜା	ଖତିୟାନ ନଂ.	ପୁଟ ନଂ.	କିସମ				
୧	ଖୋର୍ଦ୍ଧା	ଖୋର୍ଦ୍ଧା	ଟାଙ୍ଗୀ	କରିପୁଟ କଳାପଥର - ଏ	କଳାପଥର	କରିପୁଟ	୨୯୬	୧୧୧୨	ମୁଣ୍ଡିଆ	୩.୦୦	ଗଜିଟ ଅଛି	୫୫୭.୦୦	୧୫୦୦୦ ବର୍ଗ ମିଟର
୨	ଖୋର୍ଦ୍ଧା	ଖୋର୍ଦ୍ଧା	ଟାଙ୍ଗୀ	କରିପୁଟ କଳାପଥର - ବି	କଳାପଥର	କରିପୁଟ	୨୯୬	୧୧୧୨	ମୁଣ୍ଡିଆ	୩.୦୦	ଗଜିଟ ଅଛି	୫୫୭.୦୦	୧୫୦୦୦ ବର୍ଗ ମିଟର
୩	ଖୋର୍ଦ୍ଧା	ଖୋର୍ଦ୍ଧା	ଟାଙ୍ଗୀ	କରିପୁଟ କଳାପଥର - ସି	କଳାପଥର	କରିପୁଟ	୨୯୬	୧୧୧୨	ମୁଣ୍ଡିଆ	୩.୦୦	ଗଜିଟ ଅଛି	୫୫୭.୦୦	୧୫୦୦୦ ବର୍ଗ ମିଟର
୪	ଖୋର୍ଦ୍ଧା	ଖୋର୍ଦ୍ଧା	ଟାଙ୍ଗୀ	ରାମଚନ୍ଦ୍ରପୁର ମାଙ୍କଡ଼ା ପଥର-୧	ମାଙ୍କଡ଼ା ପଥର	ରାମଚନ୍ଦ୍ରପୁର	୪୬୩	୬୫୧	ପୁରାତନ ପଟିଟ	୦.୮୬୮	ଗଜିଟ ଅଛି	୧୬୦.୦୦	୨୭୦୦ ବର୍ଗ ମିଟର
୫	ଖୋର୍ଦ୍ଧା	ଖୋର୍ଦ୍ଧା	ଟାଙ୍ଗୀ	ରାମଚନ୍ଦ୍ରପୁର ମାଙ୍କଡ଼ା ପଥର-୨	ମାଙ୍କଡ଼ା ପଥର	ରାମଚନ୍ଦ୍ରପୁର	୪୬୮	୬୪୦	ପଥର ଟାଙ୍ଗୀ	୪.୮୨୫	ଗଜିଟ ଅଛି	୫୭.୦୦	୨୭୦୦ ବର୍ଗ ମିଟର
୬	ଖୋର୍ଦ୍ଧା	ଖୋର୍ଦ୍ଧା	ଟାଙ୍ଗୀ	ଚଳଗଡ଼କୁଡ଼ି ମାଙ୍କଡ଼ା ପଥର-୭	ମାଙ୍କଡ଼ା ପଥର	ଚଳଗଡ଼କୁଡ଼ି	୨୨୬	୨୮୩	ପୁରାତନ ପଟିଟ	୫.୦୦	ଗଜିଟ ଅଛି	୫୭.୦୦	୪୦୦୦ ବର୍ଗ ମିଟର
୭	ଖୋର୍ଦ୍ଧା	ଖୋର୍ଦ୍ଧା	ଟାଙ୍ଗୀ	ଚଳଗଡ଼କୁଡ଼ି ମୋରମ - ୧	ମୋରମ	ଚଳଗଡ଼କୁଡ଼ି	୨୨୬	୧୫୫	ପୁରାତନ ପଟିଟ	୨.୦୦	ଗଜିଟ ଅଛି	୧୬୭.୦୦	୨୦୦୦ ବର୍ଗ ମିଟର
୮	ଖୋର୍ଦ୍ଧା	ଖୋର୍ଦ୍ଧା	ବୋଲଗଡ଼	ଶ୍ରୀଚନ୍ଦନପୁର କଳାପଥର	କଳାପଥର	ଶ୍ରୀଚନ୍ଦନପୁର	୫୬୨	୦୧	ପାହାଡ଼	୪.୬୨୫	ଗଜିଟ ଅଛି	୩୪୫.୦୦	୬୦୦୦ ବର୍ଗ ମିଟର

ସା./- ଖଣି ଅଧିକାରୀ, ଖୋର୍ଦ୍ଧା

ANNEXURE-1 ENGLISH TRANSLATION

Odisha Govt

Email: mokhordha@gmail.com

Office of the Deputy Director of Mines, Khordha Circle, Khordha

Letter Number: 2111

Date- 12/09/2025

Tender Invitation Notice

No. G-39. In exercise of the powers conferred on the State Government under section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 and as may be prescribed from time to time, the State Government of Odisha as per the Minor Mineral Concession Rules, 2016, technical bids are being invited for grant of lease to 08 numbers of quarry through E-auction. Accordingly, technical bids are being invited in 'Form-M' format (both Digital and Physical) for Clear Lease Grant.

The eligible bidders for participation in the electronic auction, date and time are given in the tender document. The schedule of the e-auction process for all the lots, including the details of the tender document, the procedure, the procedure and other details can be downloaded from the website <https://www.mstcoommerce.com>. Interested bidders may register themselves on the above website. After successful registration, the bidders will get the login details and password to participate in the e-auction process. Tender document and Mineral Block Summary are available for free on the above website.

Interested bidders shall submit the required details and relevant binding arguments in Form – M using their login User ID and Password. For successful completion of Form – I, bidders should follow the “Bidders Manual” available on the e-auction portal. The time limit given to the bidders for submission of e-tenders will be published in the newspapers and on the MSTC website.

The count will be made from the day of publication.

Time Table:

Detailed time table is available in the tender document.

Last date for application: 09/10/2025

Tender Application Form (Technical Bid) Opening Date: 13/10/2025

Auction Date: 27/10/2025 to 07/11/2025

Sl No.	Region	District	Tahasil	Source Name	Mineral	Land Schedule					Quantity	MAC per M3 (in RS)	MGQ Per Year
						Mouza	Khatiyani No.	Plot No.	Kissam	Area (Acre)			
1	Khordha	Khordha	Tangi	Jariput Black Stone-A	Black Stone	Jariput	296	1112	Mundia	3.00	Reserved	557.00	15000 Square meter
2	Khordha	Khordha	Tangi	Jariput Black Stone-B	Black Stone	Jariput	296	1112	Mundia	3.00	Reserved	557.00	15000 Square meter
3	Khordha	Khordha	Tangi	Jariput Black Stone-C	Black Stone	Jariput	296	1112	Mundia	3.00	Reserved	557.00	15000 Square meter
4	Khordha	Khordha	Tangi	Ramchandrapur Laterite Stone Quarry-1	Laterite Stone	Ramchandrapur	463	651	Puratan patita	4.868	Reserved	160.00	2700 Square meter
5	Khordha	Khordha	Tangi	Ramchandrapur Laterite stone Quarry2	Laterite Stone	Ramchandrapur	468	640	Pathara Tangi	4.825	Reserved	57.00	2700 Square meter
6	Khordha	Khordha	Tangi	Talagada Kuhudi Laterite Stone quarry-7	Laterite Stone	Talagada Kuhudi	226	283	Puratan Patita	5.00	Reserved	57.00	4000 Square meter
7	Khordha	Khordha	Tangi	Talagada Kuhudi	Morrum	Talagada Kuhudi	226	155	Puratan Patita	2.00	Reserved	167.00	2000 Square

				Morrum -1									meter
8	Khordha	Khordha	Bolagarh	Srichandanpur Black Stone	Black Stone	Srichandanpur	562	01	Pahada	4.625	Reserved	345.00	6000 Square meter

Date- 08/10/2025

To

The District Magistrate, Khordha

Sub-Objection to Tender Notice dated 12/09/2025

Sir,

1. It has come to our knowledge two laterite stone quarry namely Ramachandrapur-1 and Ramachandrapur 2 on Plot no 651 and 640 have been proposed for Quarry Activities in Tangi Tahsil of Khurdha District.
2. It is needless to mention that because of the earlier mining activities people are already suffering and continuously objecting to such stone quarries.
3. There is already some impact of mining such as the rain water that use to feed the agricultural land are now obstructed in the mining pits and the transportation of vehicles are also causing noise and air pollution, The road gets completely damaged because of plying of loaded vehicles.
4. In the garb of Mining permits, the mafias are randomly mining the stone from agricultural land, Pvt Lands and Community lands which have a cascading effect, hence a complete ban on quarrying of laterite stones will be in the interest of the villagers
5. In 2024, also there was such notice, to which the villagers have already objected and instead of reclaiming the old pits, going for new quarries will bring more damage to the environment and nature.

Hence, we request you to withdraw the tender notice in respect of RamachandraPur- 1 and 2 Laterite stone quarry.

Sincerely

Received
8.10.25
Receiving Officer
Collector, Khordha

Madhusudan Palei
Madhusudan Palei
Sarapanch
Ramachandrapur G.P.
Sarapanch, Ramchandrapur
Gram Panchayat

Date- 08/10/2025

To

The Deputy Director of Mines, Khurdha, Odisha

Sub-Objection to Tender Notice dated 12/09/2025

Sir,

1. It has come to our knowledge two laterite stone quarry namely Ramachandrapur-1 and Ramachandrapur 2 on Plot no 651 and 640 have been proposed for Quarry Activities in Tangi Tahsil of Khurdha District.
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Hence, we request you to withdraw the tender notice in respect of RamachandraPur- 1 and 2 Laterite stone quarry.

Sincerely

Madhusudan Palei

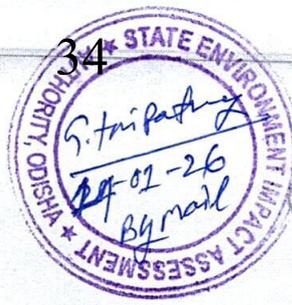
Madhusudan Palei

Ramachandrapur G.P.
Sarapanch, Ramchandrapur
Gram Panchayat

Copy:

1. District Magistrate, Khordha At/Po/Dist- Khordha

Received By
Biswajit Sahoo
J.M.O, Khordha
08/10/2025



Date- 14/01/2026

To,

1. **Collector & District Magistrate Khordha**, At/PO/Dist- Khordha, PIN-752069, Email- dm-khordha@nic.in
2. **Member Secretary**, State Environment Impact Assessment Authority (SEIAA), Odisha, Bhubaneswar, 5RF-2/1, Acharya Vihar, Unit – IX, 751022 Email: seiaaorissa@gmail.com
3. **Member Secretary**, Odisha State Pollution Control Board, At/ Po-A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha Email: paribesh1@ospceboard.org, member.secy@ospceboard.org
4. **Deputy Director Of Mines Khordha Circle**, At/po- office of the deputy director of mines Khordha circle, BDA Colony, Near New Bus stand, Khordha, Pin- 752056, Email- ddgmines.khordha@gmail.com

Sub- Complaint against the successful bidder of Ramchandrapur Laterite Quarry-2 regarding illegal extraction of morrum and laterite without statutory clearances and illegal felling of trees.

Dear Sir/Madam,

We the villagers of Ramchandrapur village under Khordha district wants to draw your kind attention to the below mentioned paragraphs,

1. That on dated 12/09/2025 vide letter No. 2111, the Deputy Director of Mines Khordha Circle, Khordha has issued one advertisement for tender of

- 8 number of quarries among which the present quarry in question is also one.
2. That the successful bidder of Ramchandrapur Laterite quarry-2 has recently started mining operation from the Ramchandrapur Laterite quarry-2 exists over Khata No.- 468, Plot No.-640, Mouza- Ramchandrapur under Khordha district by uprooting the trees existed over the plot above mentioned.
 3. **Absence of Statutory Clearances:** The bidder has started extracting both laterite and morrum without obtaining the mandatory Environmental Clearance (EC) from SEIAA, the Consent to Establish (CTE), and the Consent to Operate (CTO) from the State Pollution Control Board.
 4. **Illegal Morrum Extraction:** The lease was primarily intended for Laterite stone. However, the bidder is illegally extracting and transporting Morrum from the site, which constitutes a theft of minor minerals and a loss to the state exchequer.
 5. **Environmental Destruction:** To facilitate these illegal operations, the bidder has uprooted several mature cashew trees that existed on the land. No prior permission from the Forest Department or from the Competent Authority was obtained for this deforestation.
 6. It is not out of place to mention here that the Hon'ble Supreme Court has ordered in Deepak Kumar vs. State of Haryana, that no mining can occur even in areas less than 5 hectares, without a prior Environmental Clearance.

however in the present case the successful bidder has started mining operation in absence of Environmental Clearance.

In view of the above mentioned paragraphs it is most humbly prayed before your good office to look into the matter and conduct an enquiry, seize the machines used for illegal mining operation, impose exemplary penalty for mining without permission and cancel the lease (if granted to the successful bidder) for starting mining operation without valid statutory clearances.

N.B

For your better appreciation photographs attached.

Yours faithfully

Ramchandrapur villagers

Sarapanthi sudan palai

Sarapanthi
Ramchandrapur G.P. 797888070

Ganurahani Palai

Pabitra Palai

Pradyumn Prasad

Devi Prasad Palai

Devi Prasad Palai

Devi Prasad Palai

And Palai

And Palai

And Palai

And Palai

And Palai



ANNEXURE-4

Sankar Pani <sankarprasadpani@gmail.com>

Illegal Operation of Ramachandrapur Laterite Stone Quarry in Khurdha District

1 message

Sankar Pani <sankarprasadpani@gmail.com>

Mon, Jan 19, 2026 at 12:30 PM

To: ms-seiaa-or@gov.in, seiaaodisha@gmail.com, chairman.seiaaodisha@gmail.com, chairman@ospboard.org, "R.O Bhubaneswar" <rospcb.bhubaneswar@ospboard.org>, dm-khurda@nic.in, "mokhordha@gmail.com" <mokhordha@gmail.com>

Dear Sir,

On behalf of my client Madhu Sudan Palai and other villagers, i am writing this email to request you for urgent action.

The Ramachandrapur -2 Laterite Quarry has started illegal operations for the last 15 days and despite complaints and petition no action has been taken. As of now the quarry does not have environmental clearance, consent to Operate, Consent to Establish and approved mining plan. Just after being selected as the highest bidder. the quarry has been now operating without any permission from competent authority



--

Sankar Prasad Pani, Environment Lawyer
National Green Tribunal Kolkata & Orissa Highcourt
Res-Plot No 2132/4814(B), Nageswar Tangi,
Bhubaneswar, 751002
Cell- 9437279278
Skype- sankar.pani

2 attachments **petition copy.pdf**
1249K **RAMCHANDRAPUR PHOTO.pdf**
941K

**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:

seiaaodisha@gmail.com

*(A statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986)*No. 7019/SEIAADated 20.01.2026.

To

The Deputy Director of Mines, Khordha,
BDA Colony, Near New Bus Stand,
District Khordha, Odisha- 752055.

Sub: Complaint received from the villagers of Ramchandrapur of Khordha district regarding the successful bidder of Ramchandrapur Laterite Quarry-2 regarding illegal extraction of Morrum and Laterite without statutory clearances and illegal felling of trees.

Sir,

In inviting a reference to the above cited subject, I am directed to inform you that a complaint petition has been received from the villagers Ramchandrapur of Khordha district regarding the successful bidder of Ramchandrapur Laterite Quarry-2 regarding illegal extraction of Morrum and Laterite without statutory clearances and illegal felling of trees. (Copy enclosed).

Therefore, you are requested to cause an enquiry into the matter and if found any violation take appropriate action as per the provisions of EP Act 1986.

This is for your kind information and necessary action at an earliest.

Yours faithfully,

Environmental Scientist

BELOW ATTACHED PHOTOGRAPHS ARE OF DATED 11/01/2026 SUGGESTS THE SUCCESSFUL BIDDER OF RAMCHANDRAPUR LATERITE STONE QUARRY-2 HAS ILLEGALLY UPROOTED TREES EXISTED OVER PLOT NO. 640 OF KHATA NO.468 MOUZA-RAMCHANDRAPUR,KHORDHA.



BELOW ATTACHED PHOTOGRAPHS ARE OF DATED 11/01/2026 SUGGESTS THE SUCCESSFUL BIDDER OF RAMCHANDRAPUR LATERITE STONE QUARRY-2 IS ILLEGALLY EXTRACTING MORRUMS AND LATERITE FROM PLOT NO. 640 OF KHATA NO.468 MOUZA- RAMCHANDRAPUR, DIST- KHORDHA



BELOW ATTACHED PHOTOGRAPHS ARE OF DATED 11/01/2026 SUGGESTS THE SUCCESSFUL BIDDER OF RAMCHANDRAPUR LATERITE STONE QUARRY-2 IS ILLEGALLY EXTRACTING MORRUMS AND LATERITE FROM PLOT NO. 640 OF KHATA NO.468 MOUZA- RAMCHANDRAPUR, DIST- KHORDHA



BELOW ATTACHED PHOTOGRAPHS ARE OF DATED 11/01/2026 SUGGESTS THE SUCCESSFUL BIDDER OF RAMCHANDRAPUR LATERITE STONE QUARRY-2 IS ILLEGALLY EXTRACTING MORRUMS AND LATERITE FROM PLOT NO. 640 OF KHATA NO.468 MOUZA- RAMCHANDRAPUR, DIST- KHORDHA



BELOW ATTACHED PHOTOGRAPHS ARE OF DATED 11/01/2026 SUGGESTS THE SUCCESSFUL BIDDER OF RAMCHANDRAPUR LATERITE STONE QUARRY-2 IS ILLEGALLY EXTRACTING MORRUMS USING JCB MACHINES FROM PLOT NO. 640 OF KHATA NO.468 MOUZA- RAMCHANDRAPUR, DIST- KHORDHA



BELOW ATTACHED PHOTOGRAPHS ARE OF DATED 13/01/2026 SUGGESTS THE SUCCESSFUL BIDDER OF RAMCHANDRAPUR LATERITE STONE QUARRY-2 IS ILLEGALLY EXTRACTING MORRUMS AND SOILS USING JCB MACHINES FROM PLOT NO. 640 OF KHATA NO.468 MOUZA- RAMCHANDRAPUR, DIST- KHORDHA AND TRANSPORTING USING TRACTORS



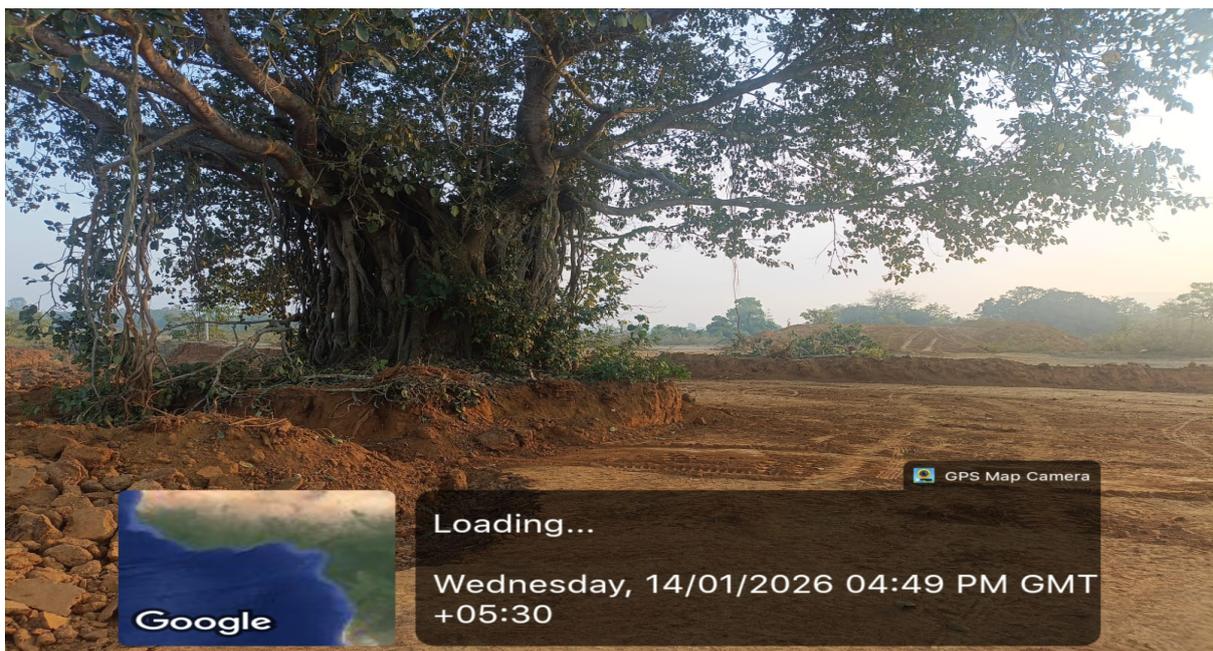
BELOW ATTACHED PHOTOGRAPHS ARE OF DATED 13/01/2026 SUGGESTS THE SUCCESSFUL BIDDER OF RAMCHANDRAPUR LATERITE STONE QUARRY-2 IS ILLEGALLY EXTRACTING MORRUMS AND LATERITE STONE USING EXCAVATORS FROM PLOT NO. 640 OF KHATA NO.468 MOUZA- RAMCHANDRAPUR, DIST- KHORDHA AND TRANSPORTING THE SAME THROUGH TRACTORS



BELOW ATTACHED PHOTOGRAPH DATED 14/01/2026 SUGGESTS THE PRIVATE RESPONDENT HAS UPROOTED THE STANDING TREES EXISTED OVER THE LAND OF APPLICANT NO.3



PHOTOGRAPH DATED 14/01/2026 SUGGESTS THE PRIVATE RESPONDENT HAS REMOVED THE EARTH FROM ALL THE SIDES OF A BANYAN TREE LEAVING THE STANDING TREE IN A VULNERABLE CONDITION.



BELOW ATTACHED PHOTOGRAPHS DATED 14/01/2026 SUGGESTS THE PRIVATE RESPONDENT HAS DONE LARGE SCALE OF MINING ILLEEGALLY BY USING HEAVY MACHINES.





BELOW ATTACHED PHOTOGRAPH DATED 14/01/2026 SUGGEST THE PRIVATE RESPONDENT HAS ILLEGALLY DUMPED SOIL/OVER BURDEN ON THE LAND OF APPLICANT NO.3



BELOW ATTACHED PHOTOGRAPH DATED 14/01/2026 SUGGESTS THE PRIVIOUS MININNG DAMGING THE ENVIRONMENT AND ECOLOGY OF THE VILLAGE



BELOW ATTACHED PHOTOGRAPH DATED 14/01/2026 SUGGESTS THE PREVIOUSLY MINED MINING VOIDS ARE NOT RECLAIMED POSING A SERIOUS THREAT TO THE LOCAL ECOLOGY



ବିନା ପରିବେଶ ମଞ୍ଜୁରିରେ ଖଣି ଖନନ

ଖୋର୍ଦ୍ଧା, ୧୮/୧(ଇମିସ): ଖୋର୍ଦ୍ଧା ଜିଲ୍ଲା ରାମଚନ୍ଦ୍ରପୁର ଗ୍ରାମରେ ଚାଲିଛି ବେଧକ ମୋରମ ଚାଲାଣ। ପରିବେଶ ସୁରକ୍ଷା ଆଇନକୁ ନାଲି ଆଖି ଦେଖାଇ ଅବୈଧ ଖଣି ଖନନରେ ମାତିଛନ୍ତି ଖଣି ମାଫିଆ। ଯାହାକୁ ନେଇ ଗାଁ ଲୋକେ ଏହା ବିରୋଧରେ ସ୍ୱର ଉତ୍ତୋଳନ କରିଛନ୍ତି। ଖଣି ବିଭାଗରୁ ଆରମ୍ଭ କରି ପ୍ରତ୍ୟକ୍ଷ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ଼ ଯାଏ, ସବୁଠି ଏନେଇ ଗାଁ ଲୋକେ ଲିଖିତ ଅଭିଯୋଗ କରିଛନ୍ତି।

ପରିବେଶ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ଼ର ଉପରୋକ୍ତ ଅନୁମତି ବିନା କୌଣସି ଖଣି ଖନନ ସମ୍ଭବ ନୁହେଁ। କିନ୍ତୁ ରାମଚନ୍ଦ୍ରପୁର ଖଣି କ୍ଷେତ୍ରରେ ତାହାକୁ ସମ୍ଭବ କରାଯାଇଛି। ବିନା ସିଟିଓ ଓ ସିଟିଇରେ ଟେଣ୍ଡର ହାତେଇଥିବା ବ୍ୟକ୍ତି ଖଣି ଖନନ ଜୋର୍ ଚଳାଇଛନ୍ତି ବୋଲି ଲୋକେ ଲିଖିତ ଅଭିଯୋଗ କରିଛନ୍ତି।

କେବଳ ସେତିକି ନୁହେଁ, ଖଣି ଖନନ ପାଇଁ ଅଞ୍ଚଳରେ ଥିବା ଅନେକ କାଢ଼ି ଗଛ

- ଆଇନ ଉପରେ ଖଣି ମାଫିଆ!
- ମାଙ୍କଡ଼ା ନାଁରେ ମୋରମ ଚାଲାଣ



ଏ ଅଭିଯୋଗ ଆସିଛି ରାମଚନ୍ଦ୍ରପୁର ଲାଟେରାଇଟ ଖଣି-୨କୁ ନେଇ।

ଗାଁ ଲୋକଙ୍କ ଲିଖିତ ଅଭିଯୋଗ ମୁତାବକ, ଖୋର୍ଦ୍ଧା ଜିଲ୍ଲା ଖଣି ଉପନିର୍ଦ୍ଦେଶାଳୟ ଗଲା ୨୦୨୫ ମସିହା ସେପ୍ଟେମ୍ବର ମାସ ୧୨ରେ ଏହି ଖଣିର ଟେଣ୍ଡର ଡାକିଥିଲେ। ଏହି ଖଣି ଖାତା ନମ୍ବର- ୪୬୮, ପ୍ଲଟ୍ ନମ୍ବର- ୬୪୦, ମୌଜା- ରାମଚନ୍ଦ୍ରପୁର ଅଞ୍ଚଳରେ ଅବସ୍ଥିତ। ଖଣି କାର୍ଯ୍ୟ ଆରମ୍ଭ ପୂର୍ବରୁ ରାଜ୍ୟ ପରିବେଶ ପ୍ରଭାବ ମୂଲ୍ୟାୟନ କର୍ତ୍ତୃପକ୍ଷ (ସିଆ) ଠାରୁ ପରିବେଶ ଅନୁମତି ନିତ୍ୟାକ୍ର ଜରୁରି। ତା' ସହିତ ରାଜ୍ୟ ପ୍ରତ୍ୟକ୍ଷ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ଼ ଠାରୁ ବି ଅନୁମତି ଦୁଇ ପ୍ରକାର ଅନୁମତି ଜରୁରି। ଗୋଟିଏ ହେଲା ସିଟିଇ(କନସେଣ୍ଟ୍ ରୁ ଇଣ୍ଡାକ୍ରିପ୍) ଓ ଦ୍ୱିତୀୟଟି ହେଲା ସିଟିଓ(କନସେଣ୍ଟ୍ ରୁ ଅପରେଟ୍)। ସିଆ ଓ

ସହ ଅନ୍ୟାନ୍ୟ ଗଛକୁ ବେଧକ ଭାବେ କାଟି ଦିଆଯାଇଛି। ଏହି ଗଛ କାଟିବା ପାଇଁ କୌଣସି ଅନୁମତି ନିଆଯାଇନାହିଁ ବୋଲି ଗାଁ ଲୋକେ ଅଭିଯୋଗରେ ଦର୍ଶାଇଛନ୍ତି। ଫଳ ସ୍ୱରୂପ, ପରିବେଶ ନଷ୍ଟ ହେବା ସହିତ ସହ ଚାଷ ଜମି ପ୍ରଭାବିତ ହେଉଛି ବୋଲି ଗାଁ ଲୋକେ ଅଭିଯୋଗରେ ଦର୍ଶାଇଛନ୍ତି। ସେହିପରି ଏ ଖଣିର ଲିଜ୍ ଲାଟେରାଇଟ୍ ପାଇଁ ଡକରାଯାଇଥିବା ବେଳେ ଲାଟେରାଇଟ୍ ନାଁରେ ମୋରମ୍ ଖୋଳା ଚାଲିଛି, ଯାହା ରାଜ୍ୟ ସରକାରଙ୍କ ରାଜକୋଷକୁ ବି କ୍ଷତି ପହଞ୍ଚାଉଛି ବୋଲି ଲୋକେ ଅଭିଯୋଗରେ ଦର୍ଶାଇଛନ୍ତି। ଗାଁ ଲୋକେ ଏ ପ୍ରସଙ୍ଗରେ ଜିଲ୍ଲା ପ୍ରଶାସନ ସହିତ ସିଆ, ପ୍ରତ୍ୟକ୍ଷ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ଼ ଓ ଖଣି ବିଭାଗ ଲିଖିତ ଅଭିଯୋଗ କରିଛନ୍ତି। ଘଟଣାର ନ୍ୟାୟ ପାଇଁ ଲୋକେ ଦାବି କରିଛନ୍ତି।

Mining without environmental clearance

Khurda, 18/1 (EMIS): Illegal mining is going on in Ramchandrapur village of Khurda district. The mining mafia is engaged in illegal mining by ignoring the Environment Protection Act. The villagers have raised their voices against this. Starting from the Mining Department to the Pollution Control Board, the villagers have written complaints to all the authorities.

- Mining mafia above the law!
- Moram Challan in the name of Mankada

No mining is possible without the above permission from the Environment Control Board, but it has been made possible in the Ramchandpur mining area. People have written complaints that the person who won the tender in the CTO and CTE has been forcibly carrying out mining without the permission of the CTO and CTE.

trees in the area, but mining is also Not only are there many cashew



This complaint has been filed regarding Ramchandrapur Laterite Mine-2.

According to the written complaint of the villagers, the Khordha District Mines Sub-Directorate had invited tenders for this mine on September 12, 2025. This mine is located in the account number 468, plot number-640, Mouja-Ramchandrapur area.

Before starting the mining work, environmental clearance from the State Environment Impact Assessment Authority (SIA) is mandatory, along with permission from the State Pollution Control Board. Two types of permits are required, one is CTE (Consent to Establish) and the second is CTO (Consent to Operate). SIA and

and other trees have been cut down indiscriminately. The villagers have alleged that no permission was taken for cutting these trees. As a result, the environment is being destroyed and the agricultural land is being affected, the villagers have alleged. Similarly, while the lease of this mine was called for laterite, the people have alleged that the quarry is being dug in the name of laterite, which is also causing loss to the state government's exchequer. The villagers have written to the district administration, the Pollution Control Board and the Mines Department in this regard. The people have demanded justice for the incident.

By e-Mail/Fax

GOVERNMENT OF ODISHA
REVENUE AND DISASTER MANAGEMENT DEPARTMENT

RDM-MMS-EXINST-0001-2019-

12611

/R&DM Dated 26.04.2019

From

Shri Nikunja B. Dhal, IAS
Principal Secretary to Government

To

All Collectors

Sub: Guidelines for regulating the sand quarrying in the State.

Madam/Sir,

Sand is the most important minor mineral used for various development projects and construction of buildings. Increase in demand of sand has put immense pressure on the sand sources, at times leading to illegal quarrying activities.

Unscientific sand quarrying and illegal lifting not only causes revenue loss to the state exchequer but also distorts the natural equilibrium of rivers. Indiscriminate sand mining may also lead to change of the course of rivers and embankment cave-in thereby threatening the life of inhabitants of villages situated along the river bank.

A number of instructions/guidelines have been issued by this Department from time to time to prevent illegal lifting of minor minerals. Grant of quarry lease is regulated as per the provisions of Chapter-IV of OMMC Rules, 2016.

To ensure scientific quarrying, transparent distribution and to prevent illegal lifting / theft of minor minerals, a scheme namely '*prevention of theft of minor minerals and eviction activities*' was launched during 2018-19 vide Resolution No. 23225/R&DM dated 28.06.2018. To implement the scheme, funds to the tune of Rs. 5.00 Crore was initially placed with Collectors vide this Department sanction order no. 25548 dated 11.07.2018.

In continuation of various instructions issued in the past, the following guidelines and instructions are issued for streamlining the process of sand quarrying and preventing illegal lifting of sand:

A. Identification of sources:

- i. Tahasildar shall conduct joint verification with Assistant Executive Engineer/ Executive Engineer of Water Resources Department for identification of specific river stretches having proper access for grant of quarry leases.
- ii. The boundaries of sand sources should be properly demarcated by pillar posting as instructed vide this Department letter No.15640 dtd. 15.05.2017.
- iii. In no case the lessee should be allowed to extract sand beyond the lease area.

B. Mining plan and environment clearances / approvals:

- i. Tahasildar (Competent Authority) shall get the mining plans prepared in advance through Registered Qualified Persons (RQP) in respect of the sources within his jurisdiction.
- ii. While preparing mining plan the distance of hydraulic structures including dams, barrages, check dams, bridges etc., location from habitations, heritage sites, monuments and public infrastructure facilities should be taken into consideration. Sand quarrying operation should not endanger the safety of these structures & imperil the lives of the people.
- iii. The Tahasildar shall apply for and obtain the Environmental Clearance (EC). The selected bidder shall bear cost of the preparation of mining plan and also the costs incurred for obtaining the EC.
- iv. In case the approval of mining plan and the Environmental Clearance have not been obtained by the Competent Authority, the selected bidder shall obtain the same before executing the lease deed.
- v. State Pollution Control Board (SPCB), Odisha vide their Notice dated 12.05.2016 (copy enclosed) have informed all concerned that the lease holders of all minor mineral mines (irrespective of lease hold area) in the State are brought under the consent administration of the Board under the Water (PCP) Act, 1974 and Air (PCP) Act, 1981 and that for

operation of any minor mineral mines in the State, consent from the SPCB shall be obtained. The operation of any minor mineral mines in the State without obtaining consent from the SPCB will be considered as violation under section 25 of Water (PCP) Act, 1974 and under section 21 of Air (PCP) Act, 1981 and would lead to initiation of appropriate legal action.

- vi. It shall be the responsibility of the lessee to obtain the Consent to Operate (CTO) from State Pollution Control Board (SPCB) before commencement of the quarrying operation.
- vii. Care should be taken to follow all the environmental norms issued from time to time by the Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India and Forest & Environment Department, Govt. of Odisha prior to lease of any sand source and during operation of the same. The lessee shall be responsible for implementing the Environment Management Plan (EMP).

C. Quarrying/Mining operation:

- i. Quarrying operation should be done strictly within the mining area as per the Mining plan. It should be undertaken only after putting in place the required environmental safeguards.
- ii. The depth of the quarry shall be restricted to three meters or water level, whichever is less.
- iii. The lessee shall not damage the embankment of the river.
- iv. No quarrying operation of sand shall be allowed through mechanized means and suction method.
- v. The lessee shall not dispatch the sand without a valid transit pass in Form-Y issued by the Tahasildar.
- vi. Since Hon'ble High Court in the order dated 19.07.2012 in WP (C) No. 12232 of 2012 have observed that the transport permit is issued only to transport the sand extracted from the sand sairat within the state of Odisha, the lessees should be instructed not to transport sand outside the State. Clarification in this regard has already been issued from this Department vide letter No. 36404 dated 02.12.2014.

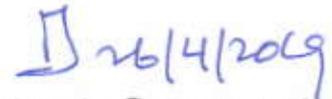
D. Steps for prevention of illegal sand quarrying/mining:

- i. District Administration shall put in place a robust monitoring mechanism to continuously monitor the quarrying activities of sand sources.
- ii. If any incidence of extraction of sand beyond the lease area by lessee is found, the same shall be treated as unauthorized and the lessee be penalized as per section 21(5) of MMDR Act, 1957 and the provisions of Rule 51 of OMMC Rules, 2016.
- iii. If any damage to embankments of the rivers comes to the notice, the lease shall be cancelled on obtaining the report from Assistant Executive Engineer / Executive Engineer of Water Resources Department.
- iv. The Revenue Administration and Police Administration shall seize all machines, vehicles, etc. used for carrying out illegal sand quarrying.
- v. Apart from instituting appropriate criminal proceedings against those carrying out illegal quarrying activities and transporting sand without valid 'Y' Form, maximum penalty should be imposed against them.
- vi. The District Administration should remain vigilant to prevent any incidence of interstate transportation of sand. If any such incidence comes to notice, the lease should be cancelled.
- vii. Temporary check gates may be set up during peak constructions season at common exit points to be decided by the Collectors. Care should be taken not to set up these posts on the National Highways and State Highways so that the general vehicular traffic is not affected and the commuters are not put to trouble.
- viii. Squads should be constituted at district and sub-divisional levels to conduct surprise checks in the sand quarrying areas and check the vehicles transporting sand. Raid/checking should always be done with adequate security arrangement to ward off any untoward situation.
- ix. Technical support of ORSAC may be taken for satellite based monitoring of very important sand sairats.

- x. All the complaints of unauthorized sand quarrying should be enquired by the Sub-Collector/ Addl. Sub-Collector/Tahasildar within 72 hours and remedial measures should be taken promptly.
- xi. Status of cases detected and action taken thereon for violation of provisions of OMMC Rules, 2016 and the Environmental Regulations should be reviewed in the monthly district level revenue meetings, and the issues arising thereon should be sorted out.

You are, therefore, advised to take all necessary measures for enforcing the above mentioned guidelines for preventing illegal and unauthorised sand quarrying in the State. Any deviation in implementation and enforcement of the provisions of the OMMC Rules, 2016 and the environmental regulations shall be viewed seriously and action deemed proper shall be initiated against the erring officer(s).

Yours faithfully,

 26/4/2019

Principal Secretary to Government

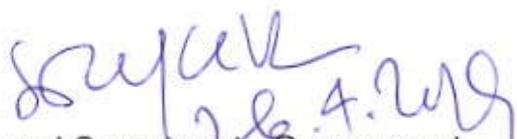
Memo No. 12612 /R&DM Dated 26.04.2019

Copy forwarded to Steel & Mines Department / Forest and Environment Department / Water Resources Department / Member Secretary, SPCB / CEO, ORSAC for information and necessary action.

 26.4.2019
Additional Secretary to Government

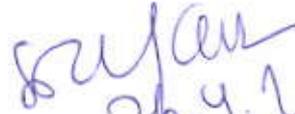
Memo No. 12613 /R&DM Dated 26.04.2019

Copy forwarded to Secretary, Board of Revenue, Odisha, Cuttack/ All Revenue Divisional Commissioners for information and necessary action.

 26.4.2019
Additional Secretary to Government

Memo No. 12614 /R&DM Dated 26.04.2019

Copy forwarded to all Sub-Collectors/ all Tahasildars for information and necessary action.


26.4.2019

Additional Secretary to Government

Memo No. 12615 /R&DM Dated 26.04.2019

Copy forwarded to e-Governance Branch of this Department for uploading the same in the Department Website.


26.4.2019

Additional Secretary to Government

VAKALATNAMA

Original Application No. _____ of 2026

Madhu Sudan Palai and others Applicant

VERSUS

State of Odisha and Others Respondents

KNOW ALL to whom these present shall come that we, Madhu Sudan Palai, S/O - Late Binayak Palai, aged about 51 years, Pabitra Palai, S/O - Padma Charan Palai, aged about 48 years, Balaram Palai, S/O - Tarakeswar Palai, aged about 48 years, all are resident of Jharia, Ramchandra Pur, Po - Badapani Dist - Khordha, Pin - 752023, Odisha,

The above named APPLICANTS do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :- **Sankar Prasad Pani, Enrollment no. O-785/07 and Ashutosh Padhy, Enrollment no. O-1018/23 Advocates, Plot No 2132/4814 B, Nageswartangi, Bhubaneswar, 751002, Mob-no.9437279278, Email-sankarprasadpani@gmail.com.** To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 22nd day of January, 2026.

Accepted subject to the terms of fees.

S. Pan
Advocate

Madhu Sudan Palai

Client

Client

** Pabitra Palai * Balaram Palai*